

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.226
CP/32(AHM)2022

Proceedings under Section 241-242 of Co.Act, 2013

IN THE MATTER OF:

Sadhanaben Pareshbhai Sardhara & Ors
V/s
Dhananjay Finance Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 09/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : None
For the Respondent : Mr. Pratik Thakkar, Adv.

ORDER

Ld. Counsel for the applicant has filed a leave note which shows that mater is pending before Court-1. However, CP 32 of 2022 is pending before this Court. In leave not, it is seen that due to personal difficulty, he is unable to attend the court. On last occasion also, he has filed a leave note and earlier also he is not present. it appears that applicant is delaying to conduct the matter. A parallel proceeding is also pending. Adjournment is granted subject to cost of Rs. 10,000/- to paid to Prime Minister's National Relief Fund and file receipt of the same. Applicant is directed to remain present on next date of hearing failing which necessary order will be passed.

List for further consideration on 18.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)